

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 76278 of 2014

(Arising out of Order-in-Original No. 04/Commr/ST/GHY/14-15 dated 09.07.2014 passed by the Commissioner of Central Excise and Service Tax, Guwahati, Sethi Trust Building, G.S. Road, Bhangagarh, Guwahati – 781 005)

Shri Rajib Boro

: Appellant

S/o. Tarani Boro,
Near Rana Star Club, Noonmati,
Guwahati – 781 020 (Assam)

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Guwahati, Sethi Trust Building, G.S. Road,
Bhangagarh, Guwahati – 781 005 (Assam)

APPEARANCE:

Shri Devaraj Sahu, Advocate for the Appellant

Shri K. Chaudhuri, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75906 / 2024

DATE OF HEARING / DECISION: 14.05.2024

ORDER: [PER BENCH]

It is seen from the records that the Appellant has filed a copy of Form No.SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) [SVLDR] Scheme, 2019. The present appeal is thus deemed to be withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. Accordingly, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd